

GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO. 1803  
ANSWERED ON-16.12.2025

**Implementation of corporate compliance and ease-of-doing-business reforms**

**1803 Shri Sujeet Kumar:**

Will the Minister of Corporate Affairs be pleased to state:

- (a) the number of companies migrated to MCA21 V3 portal since full rollout, the percentage this represents of all registered companies and any measured savings in processing time;
- (b) the number of CSR-implementing agencies registered under the revised CSR-1 e-form as on 30 September 2025, year-wise comparison with the previous form and measures to ensure CSR spend quality and transparency;
- (c) the corporate actions for which RoC approval has been dispensed with under recent reforms and the number of applications processed under the simplified regime; and
- (d) the mechanism to track and publish the impact of these reforms and the timeline for the first consolidated report?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI HARSH MALHOTRA)

- (a) A total number of 24.7 lakh companies as on 23<sup>rd</sup> January 2023 got migrated from MCA21 V2 to MCA21 Version 3.0 portal. Thereafter, Companies are being incorporated in MCA21 V3 portal. These 24.7 lakh companies represent 82% of the total number of registered companies as on 30<sup>th</sup> September 2025. MCA21 Version 3.0 has introduced web-based forms with auto-pre-filled fields, optimized and de-duplicated form structures, enhanced field-level validations, and expanded Straight Through Processing have collectively led to reduction in e-form processing timelines. By ensuring cleaner, machine-readable data at the point of submission and minimizing manual interventions, the system enables faster validations, quicker approvals, and seamless data flow across linked forms, thereby improving overall processing efficiency and reducing delays for stakeholders.
- (b) Number of CSR- implementing agencies registered under the CSR-1 form till 30th September 2025 is **97,943**. The year wise details of CSR- implementing agencies registered under the CSR-1 is as detailed:

<b>CSR-implementing agencies registered</b>	<b>FY 21-22</b>	<b>FY 22-23</b>	<b>FY 23-24</b>	<b>FY 24-25</b>	<b>FY 25-26</b>	<b>Grand Total</b>
<b>Total count</b>	<b>26,996</b>	<b>23,848</b>	<b>19,573</b>	<b>19,164</b>	<b>8,362</b>	<b>97,943</b> (till 30 <sup>th</sup> Sep 2025)

The details of CSR activities, impact Assessment, etc, are required to be reported by the companies in the 'Annual Report on CSR' including an annual action plan on CSR which is part of the Company's Board Report. Further, those companies who have their websites are required to make disclosures such as composition of CSR Committee, CSR Policy and CSR projects approved by Board on their website for public access and transparency. The expenditure on CSR activities is also required to be audited by the statutory auditors of the company. Further, auditors are required to state details of any unspent CSR amount. Mandatory disclosures, accountability of the CSR Committee and the Board, provisions for statutory audit of accounts of the company etc. provide adequate safeguards for proper utilization of CSR funds.

(c)& (d) Various e-Forms of MCA 21 version 2.0 which were approved through Non-Straight Through Process (NSTP) mode or conditional Straight Through Process (STP) mode have been changed to Straight Through Process (STP) mode under MCA 21 version 3.0. It has resulted in automatic approval/ registration of e-forms, whose details are as under:

<b>Form Name</b>	<b>Processing type changed to STP in V3</b>	<b>Number of Forms filed</b>
AOC-5	Notice of address at which books of account are maintained	<b>15253</b>
DIR-6	Intimation of change in particulars of Director to be given to the Central Government	<b>79051</b>
GNL-2	Filing of documents with ROC (Merger, Amalgamation)	<b>6871</b>
INC-4	Form for change in member/nominee of One Person Company	<b>399</b>
MSC-3	Return of dormant companies	<b>1836</b>
DPT-3	Return of deposits	<b>913</b>
INC-28	Notice of order of the Court or other authority	<b>7113</b>
SH-7	Notice to Registrar for alteration of share capital	<b>94641</b>
Form 3 LLP	Information with regard to limited liability partnership agreement and changes, if any, made therein	<b>248650</b>
<b>Total</b>		<b>454727</b>

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